## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

STARRED QUESTION NO:280
ANSWERED ON:10.02.2014
REGULATION OF PRIVATE PLACEMENT AGENCIES
Alagiri Shri S.; Rama Devi Smt.

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the various laws/guidelines which regulate the functioning of private placement agencies in the country;
- (b) whether the Government has evaluated the effectiveness of these laws/guidelines in regulating/ monitoring the activities for the private placement agencies;
- (c) if so, the details and outcome thereof;
- (d) whether the Government proposes to review the existing laws/guidelines to check exploitation by the placement agencies effectively; and
- (e) if so, the details thereof?

## **Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a)to (e): A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a to e) TO LOK SABHA STARRED QUESTION NO. 280 BY SMT.RAMA DEVI AND SHRIS. ALAGIRI REGARDING REGULATION OF PRIVATE PLACEMENT AGENCIES DUE FOR REPLY ON 10/02/2014.

- (a) to (c): The Acts which regulate different type of placement agencies are given below:
- I. Manpower Export and Placement Agencies (known as Recruiting Agents) covered under Emigration Act 1983;
- II. Labour Contractors covered under Contract Labour (Abolition & Regulation ) Act,1970 and the Inter State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979; and
- III. Private Securities Agencies governed by Private Security Agencies (Regulation) Act, 2005.

Guidelines on operation of Private Placement Agencies catering to specific placement requirement of the labour market not falling under the above categories were issued in 2003 to State Governments/Union Territory Administrations. They have also been requested in 2010 to register the private placement agencies providing domestic workers under the Shop & Establishment Act.

The relevant laws/guidelines are reviewed/ amended from time to time by the concerned Ministry based on the feedback received from the implementing agencies, States, UTs, etc.

(d) & (e): M/o Labour & Employment has entrusted a study on ILO Convention 181 regarding private placement agencies to V.V. Giri National Labour Institute. The scope of study inter-alia includes a gap analysis of existing legal framework at both national and state level.